

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:1287
ANSWERED ON:13.08.2013
DECENTRALISED PROCUREMENT
Baitha Shri Kameshwar ;Patel Shri Devji

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the names of the States where the decentralised procurement scheme is in operation along with the crops covered thereunder; and

(b) the steps taken to urge the remaining States to undertake decentralised procurement?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

a): DCP States for Wheat

1. Madhya Pradesh
2. Uttarakhand
3. Chhattisgarh
4. Gujarat
5. West Bengal
6. Rajasthan (Alwar District in 2013-14)

DCP States for Rice

1. Uttarakhand
2. Chhattisgarh
3. Odisha
4. Tamilnadu
5. West Bengal
6. Kerala
7. A&N Island
8. Karnataka
9. Madhya Pradesh
10. Andhra Pradesh (only for 7 districts w.e.f. 2012-13)

(b): The Government of India makes active efforts to persuade State Governments to adopt the decentralized system of procurement (DCP) scheme.

The decision regarding adoption of DCP system lies with the State Governments. The determining factors are infrastructure and resources available with the respective State Governments including manpower, storage and necessary logistics required for procurement and accordingly, State Government's readiness to undertake DCP procurement.

Among the infrastructure required for procurement operations, storage facilities for foodgrains is a major factor. For this purpose the Government has formulated the Private Entrepreneur Guarantee (PEG) scheme for construction of covered storage godowns through private entrepreneurs, CWC and State Warehousing Corporation (SWC). Under the PEG Scheme, FCI gives guarantee for the storage charges to the private investors for ten years.